

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 120 OF 2019 & IA NO. 530 OF 2019

Dated: 09th April, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

**The Bonafide Himachalis Hydro
Power Developers Association**

...Appellant(s)

Vs.

**Himachal Pradesh State Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankit Saini

Counsel for the Respondent(s) :

ORDER

IA No. 530 of 2019

(exemption from filing certified copy of impugned order)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed.

APPEAL No. 120 of 2019

Admit. Issue notice to the Respondents on Appeal No.120 of 2019 returnable on 02.07.2019. Dasti, in addition is permitted.

Learned counsel for the Respondents may file their reply/objections within six weeks' time i.e. on or before 21.05.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 20.06.2019 after duly serving advance copy to the other side.

List the matter on **02.07.2019**. In the meantime, pleadings be completed.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson